# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 2398

### TO BE ANSWERED ON THE 03<sup>RD</sup> DECEMBER, 2019/AGRAHAYANA 12, 1941 (SAKA)

### **OMISSION OF NAMES OF FAMILY MEMBERS IN NRC**

### 2398. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that there are instances where name of some members of a family has been featured in NRC list while some others have been left out;

(b) if so, the action plan of the Government to rectify such anomalies;

(c) whether the Government is considering to create special route to rectify such anomalies, instead of the normal avenues as it can lead to bitterness among citizens; and

(d) if so, the details thereof?

### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): Preparation of National Register of Indian Citizens (NRIC) is governed by the provisions of section 14A of The Citizenship Act, 1955 and The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. Section 14A of The Citizenship Act, 1955 provides for compulsory registration of every citizen of India and maintenance of NRIC. The procedure to prepare and maintain NRIC is specified in The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003.

National Register of Indian Citizen in Assam has been prepared under the direction and supervision of the Hon'ble Supreme Court of India. After disposal of claims and objections, a final NRIC was published on 31<sup>st</sup> August, 2019.

-2/...

Any person not satisfied with the outcome of the decisions of the claims and objections, may prefer appeal, before the designated Foreigners Tribunal constituted under the Foreigners (Tribunal) Order, 1964 within a period of 120 days from the date of such order; and on the disposal of appeal by the Foreigners Tribunals, the names shall be included or deleted, as the case may be, in the National Register of Indian Citizens in the State of Assam. This is a judicial process. The decisions of the Foreigners Tribunals can be challenged in Courts.

\* \* \* \* \*